

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/00991/2014

Date of Order: 05.10.2015.

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Kartik Das
Vs.
BSNL

For the Applicant : Mr. D. Gupta, Counsel
Mr. A. Sinha, Counsel

For the Respondents : Mr. SK Ghosh, Counsel
Mr. Sanjit Kr. Ghosh, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:-

Heard learned counsel for both the parties.

2. Learned counsel for the applicant submits at the bar that the OA can be disposed of with a direction upon the respondent no. 2 to consider the representation of the applicant with a reasoned and speaking order. Accordingly the OA is disposed of with a direction upon the respondent no. 2 or any other competent authority to look into the grievance of the applicant and to pass an appropriate reasoned and speaking order in accordance with law, within a period of 3 months from the date of communication of this order. Granting appropriate benefits which he entitled the same is admissible as per law.

3. It is made clear that I have not gone into the merits of this case. All points are kept open for consideration by the respondent authority.

4. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

pd